

**GOVERNMENT OF INDIA  
DEFENCE  
LOK SABHA**

UNSTARRED QUESTION NO:2586

ANSWERED ON:16.12.2004

FENCING OF LoC

Ahir Shri Hansraj Gangaram;Joshi Shri Pralhad Venkatesh;Nayak Shri Ananta;Oram Shri Jual

**Will the Minister of DEFENCE be pleased to state:**

- (a) whether Pakistan has registered their protest on fencing of LoC;
- (b) if so, the reasons therefor;
- (c) the adverse effect of Pakistani protest in the progress of fencing work;
- (d) the mileage of LoC fenced so far;
- (e) the time by which the remaining work of fencing is likely to be completed; and
- (f) the extent to which it will help to put brake on infiltration?

**Answer**

MINISTER OF DEFENCE (SHRI PRANAB MUKHERJEE)

(a) & (b) Pakistan has, from time to time, claimed that the fencing activity undertaken by India along the International Boundary and the Line of Control is in violation of some bilateral agreements.

Government of India have, however, made it clear to Pakistan that fencing work was not in violation of the Simla Agreement or the December 1972 Agreement on the Delineation of the Line of Control. In fact, it was an operational requirement, and India had been compelled to start fencing work on the International Border and the Line of Control because of cross border infiltration and terrorism sponsored by Pakistan.

(c) to (e) A total of 734 Kms. of fence has been constructed along Line of Control in the Kashmir Valley and Jammu Region. The construction of fence was completed on 30 September, 2004.

(f) The fence has significantly enhanced the Army's capability to detect and intercept terrorists attempting to infiltrate/exfiltrate and is acting as an effective deterrence against terrorists.